- (b) if so, the details thereof;
- (c) whether Government has fixed any target for 2011-12 for coal production; and
 - (d) the details of achievement of target till date?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) As per Annual Plan 2011-12 of Ministry of Coal there is a gap of 137.03 million tonnes between the All India Coal Demand and domestic availability.

- (c) As per Annual Plan 2011-12 of Ministry of coal the coal production target for 2011-12 has been fixed at 554 million tonnes.
- (d) As against prorata target of 445.511 million tonnes for January 2012, actual achievement is 413.914 million tonnes.

Corruption in CIL

1257. SHRI SANJAY RAUT: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the Coal India Ltd. (CIL) is beset with corruption and scandals; and
- (b) the details of steps the Ministry has taken so far to crack down on it? THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Some complaints alleging irregularities/corruption have been received in Coal India Limited (CIL). These complaints are dealt in accordance with laid down rules/procedures.
 - (b) The steps taken to curb irregularities/corruption include:-
 - Recommending punitive action against employees, who are found to have committed misconduct as defined in CDA Rules/certified standing orders or who have been convicted on criminal charges by a judicial trial.
 - ii) Undertaking System Improvement studies and recommending system improvement measures for implementation including rationalization of existing manuals/service Rules of the company.
 - Reviewing and overseeing the implementation of Integrity pact and iii) sensitizing the management for adopting the Standard Operating Procedure circulated by the Central Vigilance Commission (CVC).
 - iv) Improving vigilance administration by leveraging technology.
 - Curbing malpractices by increasing transparency through effictive use of v) Website and bringing about accountability in the discharge of duties and in public dealings.
 - Identifying sensitive posts for effective compliance of directives of CVC vi) on rotation/transfer of personnel working in sensitive posts.

vii) Preparation of Agreed list as well as list of Officials with Doubtful Integrity (ODI).

Collapse of coal mines in West Bengal

[RAJYA SABHA]

1258. SHRI P. BHATTACHARYA: Will the Minister of COAL be pleased to state:

- whether Government is aware that Asansol-Barakar and surrounding colliery areas in West Bengal are subsiding day by day and coal mines often collapse in the area;
 - (b) if so, the details thereof;
- whether Government would carry out any survey on the cause of subsiding and chalk out preventive measures to save the people and the land of the area;
 - if so, the details thereof; and (d)
 - if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes, Sir. During pre nationalized period, due to unscientific mining and indiscriminate reduction of coal pillars with improper sand filling of the decoaled viods in UG mining, many of the areas caved in causing serious problem of subsidence. In total, 139 locations have been identified as unstable in the lease hold area of ECL. Later on High Powered Central Committee (HPCC) included two more locations on the recommendations of directorate-General of Mines Safety (DGMS).

(c) and (d) In December 1996, Government of India constituted a High Power Committee under the chairmanship of Secretary (Coal) with members from Govt of Bihar, West Bengal, Planning Commission, DGMS, Ministry of Labour, Chairman CIL, CMDs of BCCL, ECL, CMPDIL etc, Subsequently Ministry of Coal suggested CMPDIL to study in depth problems of subsidence and fire in BCCL and ECL. The study was conducted by CMPDIL and subsequently the Master Plan was prepared which includes rehabilitation pakages for affected people and steps for stabilizing the subsidences.

The approved Master Plan has provision for rehabilitation of all affected people in the leasehold of ECL with specific R and R pakage. The Asansol-Durgapur Development Authority (ADDA), a State Government agency, has been identified as the implementing agency on behalf of the Government of West Bengal. Accordingly, ADDA has started the job of demographic survey, valuation of structures, preparation of photo identity cards, (PIC) etc.

(e) In view of above, does not arise.